

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.338/2006

Thursday this the 5 th day of October 2006.

CORAM:

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN
HON'BLE MR. K. B. S. RAJAN, JUDICIAL MEMBER

K.V.Ravikumar,
S/o V.Vasudevan,
Deputy Conservator of Forests,
(Working as Divisional Forest Officer),
Flying Squad, Punaloor, Kollam district,
Residing at 'Saranya',
North Mynagappalli(P.O.),
Mynagappalli Village, Kunnamthoora Taluk. Applicant

(By Advocate Shri P. V. Mohanan)

Vs.

1. Union of India represented by the Secretary, Ministry of Environment and Forest, Pariyavaran Bhawan, C.G.O.Complex, Lodi Road, New Delhi.
2. The State of Kerala, represented by Chief Secretary, Government of Kerala, Thiruvananthapuram.
3. Union Public Service Commission, represented by its Secretary, Shajahan Road, New Delhi.
4. The Selection Committee for Selection to the Indian Forest Service, constituted under Regulation 3 of IFS (appointment by promotion) Regulation, 1966, represented by its Chairman, Union Public Service Commission, New Delhi.

(By Advocate Shri TPM Ibrahim Khan, SCGSC(R.1,3 & 4)
(By Advocate Shri K.Thavamony, G.P.(R2)

The application having been heard on 5.10.2006
the Tribunal on the same day delivered the following

ORDER**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

A counsel statement has been filed by the State Government Counsel(R-2).

It is evident from para 4 of the statement that, they have forwarded the proposals for convening the Selection Committee Meeting for the years 2003, 2004 and 2005, to the Union Public Service Commission (UPSC for short) vide letter dated 8.9.2006. It is also submitted that the name of the applicant has been included in the zone of consideration for the years 2003, 2004 and 2005 as Sl.No.3 irrespective of the fact that the applicant has retired from State Government Service on superannuation on 30.6.2006. The State Government has also requested the UPSC to convene the Selection Committee Meeting for the said years early.

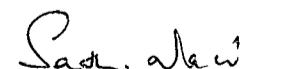
2. In the light of the above submissions made by the counsel for the State Government in the counsel statement and the submissions of other respondents, we are of the view that, it would be appropriate to dispose of the O.A. with a direction to the 3rd respondent viz., U.P.S.C., to convene the Selection Committee Meeting for appointment to I.F.S. cadre of Kerala State for the years 2003, 2004 and 2005 without any further delay.

3. Accordingly, we direct the 3rd respondent to convene the Selection Committee Meeting for the above mentioned years to the post of IFS cadre as expeditiously as possible, and in any case not later than December, 2006.

4. With the above directions the O.A. is disposed of.

Dated the 5th October, 2006.


K.B.S.RAJAN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN